

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 667/MP/2025 along with IA No.55/2025

Subject : Petition under Section 79, including Section 79(1)(f) of the Electricity Act, 2003 read with the relevant provisions of the Transmission Service Agreement dated 20.4.2023 executed between the Petitioner (i.e., KPS1 Transmission Limited) and Central Transmission Utility of India Limited, seeking extension of Scheduled COD on account of occurrence of Force Majeure events and additional expenditure incurred on account of change in scope of work.

Petitioner : KPS1 Transmission Limited (KPS1TL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **18.8.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, KPS1TL
Shri Sourav Roy, Advocate, KPS1TL
Shri Lakshyajit Singh Bagdwal, Advocate, KPS1TL
Shri Harshit Singh, Advocate, KPS1TL
Shri Devansh Pundir, Advocate, KPS1TL
Ms. Prerna Priyadrshini, Advocate, CTUIL
Ms. Ayesha Choudhary, Advocate, CTUIL
Shri Saurabh Mishra, Advocate, MPPMCL
Ms. Rimali Batra, Advocate, RECPDCL
Shri Akhil Hasija, Advocate, CSPDCL
Ms. Mahima Singh Kanwar, Advocate, CSPDCL
Shri Anup Jain, Advocate, MSEDCL
Shri Rajiv Naik, Advocate, MSEDCL
Shri Shashwat Dubey, Advocate, MSEDCL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that in terms of the last Record of Proceedings (RoP) dated 24.6.2026, CTUIL was directed to file the Minutes of the Meeting (MoM) of the Committee; however, CTUIL has yet to place the said MoM.

2. In response, the learned counsel for the Respondent, CTUIL, submitted that the Respondent, MSEDCL, has raised certain issues regarding the composition of the Committee, particularly with respect to the representation of the DISCOMs therein, on



account of which the finalisation of the MoM is taking some time. She further submitted that pursuant to the last RoP, CTUIL had also addressed a letter dated 14.7.2026 to the Committee requesting expeditious finalisation of the MoM. However, the MoM are still under finalisation, and CTUIL will place the same on record as soon as they are finalised.

3. Considering the above, the matter was adjourned and the Respondent, CTUIL, was instructed to place on record the minutes/ decision of the Committee, on an affidavit, within three weeks, with a copy to the Petitioner as well as the Respondents, who may file their rejoinder/response, if any, within three weeks thereafter. For these purposes, the Respondent, CTUIL, was permitted to approach the Committee for expediting the issue of its MoM, if required. The Commission also expressed its expectation that the Committee would expedite the finalisation of its MoM.

4. The Petition, along with IA, will be listed for hearing on **12.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)